

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.†2767

TO BE ANSWERED ON THE 15TH MARCH, 2016/PHALGUNA 25, 1937 (SAKA)

SAFETY OF MEDIA PERSONS

†2767. SHRI RAJU SHETTY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to enact any new law for the safety and security of the media persons;

(b) if so, the details and the salient features thereof;

(c) the time by which the said law is likely to be enacted;

(d) whether the Government proposes to convert the criminal cases filed against the media into civil cases; and

(e) if so, the details in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (e): No such proposal is under consideration. Further, since 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies as also for protecting the life and property of the citizens. The

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Ministry of Home Affairs has been advising the States/UTs from time to time to take immediate measures to ensure safety and security and for elimination of all forms of crimes including crime/attacks on journalists, which is available at Ministry of Home Affairs website <http://mha.nic.in/>. Representations from all individuals, including journalists/media person are referred to security agencies for assessment of their threat. Appropriate advisories are issued to the concerned State Governments/Police to provide security as per the threat assessment.
